

[Shri Sadhan Gupta]

of this country—who enacted this Press and Registration of Books Act, a penal Act, an incursion on the liberty of the Press.

Shri M. L. Dwivedi (Hamirpur Distt.): It is now 4-30.

Shri Sadhan Gupta: And even they did not consider that any greater penalty was required for the undecared Press or for the withholding of the name of the printer and publisher. So, why should we seek to enhance these penalties many times, to impose the most serious penalty of forfeiture for merely non-printing of the name of the publisher?

Mr. Deputy-Speaker: The hon. Member will kindly resume his seat. Now it is 4-30. Now, there is only another half an hour which will be available for this Bill, and it will be taken up tomorrow.

Is it the desire of the House that I should put all these clauses now by way of guillotine and then start the third reading tomorrow?

Some Hon. Members: No, Sir.

Shri N. C. Chatterjee: There is one clause which is important, i.e., taking away the function of the jury. You know, Sir, in the original Bill of Rajaji the jury had to decide the whole thing.

Mr. Deputy-Speaker: What is the suggestion of the hon. Member?

Shri N. C. Chatterjee: We want to discuss that clause.

Mr. Deputy-Speaker: Whatever time is taken for that will be taken in that half an hour.

Further discussion on this Bill will stand adjourned till tomorrow.

Now, the House will take up non-official Bills.

GOVERNMENT OF PART C STATES
(AMENDMENT) BILL

(AMENDMENT OF SECTIONS 1, 3, ETC.
AND OMISSION OF SECTION 23, ETC.)

Shri Biren Dutt (Tripura West): I beg to move for leave to introduce a Bill further to amend the Government of Part C States Act, 1951.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Government of Part C States Act, 1951.”

The motion was adopted.

Shri Biren Dutt: I introduce the Bill.

UNEMPLOYMENT RELIEF BILL

Shri A. K. Gopalan (Cannanore): I beg to move for leave to introduce a Bill to provide relief to unemployed workers.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill to provide relief to unemployed workers.”

The motion was adopted.

Shri A. K. Gopalan: I introduce the Bill.

PUBLIC FINANCED INDUSTRIES
CONTROL BOARD BILL

श्री एम० एल० द्विवेदी : (जिलाहमीर पुर) मेरा यह प्रस्ताव है कि सरकारी उद्योगों के नियन्त्रण और निरीक्षण के लिए एककेन्द्रीय संगठन की व्यवस्था के सम्बन्ध में एक विधेयक पुर:स्थापित करने के लिए मैं सदन की अनुमति चाहता हूँ।

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill to provide for a Central Organisation for the purpose of general supervision and control of public industries.”

The motion was adopted.

श्री एम० एल० द्विवेदी : मैं विधेयक को पुरस्थापित करता हूँ ।

INDIAN PENAL CODE AMENDMENT BILL

(INSERTION OF NEW SECTIONS 295B, 295C AND 295D).

Shri V. G. Deshpande (Guna): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

Mr. Deputy-Speaker: The question is:

That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860.

The motion was adopted.

Shri V. G. Deshpande: I introduce the Bill.

INDIAN CATTLE PRESERVATION BILL

Mr. Deputy-Speaker: The House will now take up further consideration of the following motion moved by Seth Govind Das on the 27th November, 1953:

"That the Bill to preserve the milch and draught cattle of the country be taken into consideration."

[Shri Krishnappa]

Shri V. G. Deshpande (Guna): I might mention that closure was moved and passed by the House.

The Minister of Agriculture (Dr. P. S. Deshmukh): So far as this Bill is concerned, a point was raised that the Bill is *ultra vires*. I suggested that the Law Minister may be pleased to give his views so far as this point is concerned.

Shri V. G. Deshpande: A ruling was given that it is not *ultra vires* and it can be introduced, and therefore why should we go on taking time over it?

Pandit Thakur Das Bhargava (Gurgaon): This point was raised and the 8 P.S.D.

Chairman: I have given the ruling that according to the precedents in the House this question of validity has to be decided by the House and the Bill was declared as *intra vires*. Therefore that point cannot be raised.

Seth Govind Das (Mandla-Jabalpur South): This ruling has been given by you.

Mr. Deputy-Speaker: The ruling is consistent with my calling upon the Law Minister to give his opinion to the House. My calling upon the Law Minister to give his opinion is for the purpose of placing the House to vote on one way or the other. It is not inconsistent with my ruling. It is the right of the House to hear the Law Minister. The Law Minister is entitled to address the House. Therefore, he will speak.

Dr. P. S. Deshmukh: May I intervene for a minute? It was our desire that the Attorney-General should give his views on this point, but unfortunately he is not available. If the hon. Mover or yourself is agreeable, I would like that we postpone consideration of this to another day.

Mr. Deputy-Speaker: Then some hon. Member should formally make a motion.

Pandit Thakur Das Bhargava: According to the provisions of the Constitution, the Attorney-General has the right to address the House. I submit it will be better if we adjourn further consideration of the Bill to some other official day because now this Bill has got priority, and the whole country is interested in the Bill. I would respectfully ask the Government to give priority to this Bill so that when this Bill is taken up on an official day, it will not take more than half an hour.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): On any official Legislative Business day Government will be prepared to provide time for it.